

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/83 /2010 - CU[DB]

Date 15/03/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S R.K.INTERNATIONAL CARGO,
111, MUNICIPAL MARKET, SUPER BAZAR
COMPOUND, CONNAUGHT PLACE,
NEW DELHI-110001
M/S R.K.INTERNATIONAL CARGO,

Appellant
Vs
Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

I am directed to transmit herewith a certified copy of **Final order No. C/111/ 2011 CU[DB]** dated 10.03.2011 passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C. NEW DELHI (IMPORT & GENERAL)
NEW CUSTOM HOUSE, NEAR
I.G.I. AIRPORT, NEW DELHI
110037.
2. Adv. / Consult
MR.PIYUSH KUMAR,ADV
B-25,LAJPAT NAGAR-III,N.DELHI-24.
3. C.D.R
4. Bar association. CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. M/s. Deeparchie Publications. M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road, Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd. LAW House,1-8,Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. 83 of 2010

[Arising out of Order-in-Appeal No. 01/POLICY/DDR/2010 dated 1.2.2010 passed by the Commissioner of Customs (Import & General), New Delhi]

For approval and signature:

Hon'ble Mr. S. S. Kang, Vice President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?
-

M/s. R.K. International Cargo.

Appellants

Vs.

Commissioner of Customs
New Delhi

Respondent

Appearance:

Shri Piyush Kumar, Advocate for the Appellants
Shri K.K. Jaiswal, SDR for the Respondent

CORAM:

Hon'ble Mr. S. S. Kang, Vice President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 10.03.2011

~~Final~~ ORAL ORDER NO. 111/11

Per S. S. Kang (for the Bench):

Heard both sides.

2. The appellant filed this appeal against the impugned order passed by the Commissioner of Customs suspending the CHA licence after granting opportunity of hearing to the appellant. On the last date of hearing, the Revenue was directed to ^{find}~~point~~ out the position regarding the regular inquiry or whether the show cause notice has been issued for revocation of CHA licence. Learned SDR on instructions, submitted that a show cause notice dated 27.7.2010 has been issued for revocation of CHA licence and the present appellant is not responding to the show cause notice nor is joining the inquiry.

3. As the show cause notice for revocation of CHA licence has been issued, therefore, we find no infirmity in the impugned order whereby the CHA licence has been suspended. The appellants are at liberty to place all issues before the inquiry officer or Commissioner of Customs.

4. The appeal is dismissed.

(S. S. Kang)
Vice President

(M. Veeraiyan)
Member(Technical)